

# CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

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### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

Date: 17.02.2016

CP No.291/00076/2015 (OA No.657/2013)

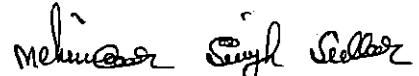
Ms. Kavita Bhati, Counsel for the petitioner.  
Mr. Anupam Agarwal, Counsel for the Respondents.

At the very outset, the Ld. Counsel for the respondents has placed on record the copy of the order dated 25.5.2015 (Annexure CP/4) by virtue of which the respondents have already complied with the directions contained in the order dated 17.3.2015 of this tribunal.

Faced with the situation, the learned counsel intends to withdraw the Contempt Petition to enable the applicants to file substantive OA to challenge the validity of the indicated order (Annexure CP/4).

In this view of the matter, the instant Contempt Petition is hereby dismissed as withdrawn with the aforesaid liberty as prayed for.

  
(MS. MEENAKSHI HOOJA)  
MEMBER(A)

  
(JUSTICE M.S. SULLAR)  
MEMBER(J)